

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 132
(IB)-169(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. Applicant/petitioner
v.
Magad Rewaltors Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 03.12.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Sumant Batra & Mr. Akshit Kapur, Advs. With
Ms. Kiran Sharma, CS

For EARCL

Mr. Atul Sharma, Mr. Sugam Seth, Mr. Vikram
Babbar, Mr. Shashank Kumar Lal & Mr. Aditya
Vasisth, Advs.

ORDER

List with CP. No. (IB)-1083(PB)/2018.

03.12.2019
Ritu Sharma